

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 201

New IA/1696/ND/2024 in IB/307/ND/2019

IN THE MATTER OF:

Merckens Karton-UND Pappen Fabric GMBH	...	Applicant
Versus		
Franco Leone Ltd.	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For (Amazon Seller Services Pvt. Ltd.: Ms. Nidhi Raj Bindra, Ms. Saloni
Agarwal, Ms. Khusboo, Advocates
For the RP : Mr. Abhishek Anand, Mr. Kashish Rehan, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1696/ND/2024

This is an application filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 seeking a direction that the Operational Claim of the Applicant for an amount of Rs. 9,20,000/- be admitted by the Resolution Professional of the Corporate Debtor. Ms. Nidhi Raj Bindra, Learned Counsel for the applicant is present physically. Mr. Abhishek Anand along with Ms. Kashish, Learned Counsels for the Resolution Professional/Respondent is present physically and accepts notice on behalf of Resolution Professional and has submitted that they have not received the copy of the present application i.e. IA/1696/ND/2024. Learned Counsel for the applicant is directed to serve a copy of the application to Learned Counsel for the Resolution Professional. Reply be filed within one week from the date of receipt of copy of the application. Let this matter be posted to 21.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)